

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P.No.69/KB/2017
CP-1041/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st July, 2017, 10.30 A.M

Name of the Company		Shiv Tower Pvt.Ltd.	
Under Section		391(2), 394	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

21	SRI-TAPAS KUMAR DAS ASSISTANT DIRECTOR.	RD(ER), MCA.	<i>[Signature]</i> 21/07/2017
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Anuj Singh
Urmila Chakraborty
Ritoban Sankar
Ashok Kumar Singh

} Advocates

Applicants

[Signature]
21/7/2017

ORDER

Ld. Counsels for the petitioners and Mr. Tapas Kumar Das, Asstt. Director from the Office of the Regional Director, Eastern Region representing Central Government are present.

Asstt. Director has filed affidavit on behalf of the Central Government wherein it is stated that Central Government has decided not to oppose the petition regarding the proposed scheme of amalgamation. Competition Commission of India (CCI) has also sent a

report, which is in file. No objection has been raised by CCI. Ld. Counsel for the petitioner informed that the Official Liquidator has filed the report also.

Heard. Reserved for order.

Sd.
(Vijai Pratap Singh)
Member (J)